

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROOFCO TRADING COMPANY PRIVATE LIMITED RELEVANT PARTICULARS

1	Name of corporate debtor	ROOFCO TRADING COMPANY PRIVATE LIMITED
2	Date of incorporation of corporate debtor	04/08/2004
3	Authority under which corporate debtor is incorporated /registered	RoC-Ernakulam
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51432KL2004PTC017322
5	Address of the registered office and principal office (if any) of corporate debtor	5/762, Building No. 3464, Ward No.37, NH Road, Palarivattom Post, Ernakulam, Kerala – 682025.
6	Insolvency commencement date in respect of corporate debtor	02-12-2025
7	Estimated date of closure of insolvency resolution process	31 - 05 -2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. K P. DILEEP Regn.No:IBBI/ IPA-001/IP-P01310/2018-19/12220
9	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. K P. DILEEP. Veluthedath House, Ponnurunni, Vytilla P.O. Kochi 682019. Kerala . Mob- 9947357200 Email - kpdileep57@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. K P. DILEEP Flat No. 8A. Paradiso Apartments. Paradise Road. Vytilla P.O. Kochi-682019 Mob – 9947357200 roofcotradingrp@gmail.com
11	Last date for submission of claims	16/12/2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink- https://ibbi.gov.in/home/downloads . On contacting the Interim Resolution Professional in the contact details given in Sl.No 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Roofco Trading Company Private Limited.**

The creditors of **ROOFCO TRADING COMPANY PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **16/12/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

DILEEP. K.P. IBBI Reg No : IBBI/IPA-001/IP-P01310/2018-19/12220

Date: 05.12.2025

Place: Kochi

